

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2413
ANSWERED ON:05.02.2014
FIXED TENURE FOR CIVIL SERVANTS
Mani Shri Jose K.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has been striving for the creation of a fixed tenure of posting for civil servants in order to provide a more productive and accountable system of public governance and if so, the details thereof;
- (b) whether the Apex Court has issued any directives to fix minimum tenure of posting to the civil servants to promote professionalism, efficiency and good governance;
- (c) if so, the details thereof and the action taken by the Government thereon;
- (d) whether a number of States are yet to respond favourably to the proposal for creation of a fixed tenure of posting to their bureaucrats; and
- (e) if so, the details thereof and the steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE. (SHRI V. NARAYANASAMY)

(a) to (e) With a view to bringing in a degree of stability and transparency in the matter of appointment and transfer of All India Service officers, Rule 7 of the IAS, IPS and IFS (Cadre) Rules was amended by notification dated 24th August, 2006 and notifications prescribing minimum tenure of two years for cadre posts were issued in respect of thirteen cadres for the Indian Administrative Service.

Subsequently, vide Judgment dated 31.10.2013 in WP (c) No. 82/2011 filed by Shri T.S.R. Subramanian & Ors. Vs UoI & Ors, the Supreme Court directed "the Union State Governments and Union Territories to issue appropriate directions to secure providing of minimum tenure of service to various civil servants, within a period of three months". In compliance of the Apex Court's directions, amendments in Rule 7 of the IAS, IPS and IFS (Cadre) Rules have been carried out vide notification dated 28.01.2014, thereby fixing minimum tenure of two years for all cadre posts in all state/joint cadres. For the other Central Services, respective Cadre Controlling Authorities have been directed to implement the Apex Court's directions. The direction of the Supreme Court is also for compliance of the State Governments.